

**Central Administrative Tribunal
Principal Bench**

OA No.1202/2019

New Delhi, this the 24th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Chandan Vatsa
Aged 56 years,
Group 'A',
General Manager (Tech)
R/o Flat No.16, Pocket-1,
Sector 6, Dwarka,
New Delhi 110 075. Applicant.

(By Advocate : Shri Tarun Gupta, Shri Rajiv and Shri Krishan Kant Sharma)

Vs.

1. National Highways Authority of India
Through its Chairman
G-5 & 6, Sector 10,
Dwarka,
New Delhi.
2. Mr. Abdul Basit
National Highways Authority of India
CP-12, Viraj Khand, Gomti Nagar,
Lucknow, UP.
3. Mr. R. K. Chaturvedi
Member (Admn.)
National Highways Authority of India
G-5 & 6, Sector 10,
Dwarka,
New Delhi. Respondents.

(By Advocates : Shri Bharat Singh and Shri Vijay Joshi)

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman:**

Learned counsel for the applicant submits that he has been instructed by his client to withdraw the OA without prejudice to his rights to file a fresh OA to pursue further remedies. Permission is accorded. The OA is dismissed as withdrawn.

2. If the learned counsel for the applicant makes a request, the original documents, if any, filed in this OA shall be returned to him, by keeping the copies thereof.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/pj/